COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 214 OF 2015</u>

APPEAL NO. 215 OF 2015 & IA NO. 355 OF 2015

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 214 OF 2015

In the matter of :

West Bengal State Electricity Transmission Co. Ltd. ... Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. Pradik Dhar, Sr. Adv.

Mr. C.K. Rai

Mr. Umesh Prasad Mr. Mohit Rai for R-1

Mr. Gaurav Kumar Singh for R-2

APPEAL NO. 215 OF 2015 & IA NO. 355 OF 2015

In the matter of :

West Bengal State Electricity Distribution Co. Ltd. ... Appellant(s)

Vs.

West Bengal Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. Pradik Dhar, Sr. Adv.

Mr. C.K. Rai

Mr. Umesh Prasad Mr. Mohit Rai for R-1

Mr. Gaurav Kumar Singh for R-2

ORDER

Learned counsel for the appellant seeks three weeks further time to file rejoinder. He may take steps to file the same on or before 02.11.2017 after serving copy on the other side.

List the matter on <u>13.11.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd